GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 688 TO BE ANSWERED ON 06.02.2023

HIGH EMPOWERED MONITORING COMMITTEE

688. SHRI N.K. PREMACHANDRAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government consider the recommendation of the High Empowered Monitoring Committee appointed for comprehensive revival of EPF pension scheme, if so, the details of the action taken thereon;
- (b)whether the Government received recommendation to revive the minimum pension under EPF scheme, if so, the details thereof;
- (c)whether the Government proposes to increase the minimum pension under the EPF scheme, if so, the details thereof;
- (d)whether the Government conducted any study regarding the pathetic situation of EPF pensioners; and
- (e)if so, the details thereof and the action taken to resolve the issue?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (e): Review and revision of schemes is an ongoing process. The provisions of the Employees' Pension Scheme (EPS), 1995 have been reviewed from time to time based on the recommendations of the Expert Committee and the High Empowered Monitoring Committee as well as taking into account the actuarial evaluation of the Employees' Pension Fund.

As per recommendations made by High Empowered Monitoring Committee constituted by the Government for complete evaluation and review of EPS, 1995, the Government vide Notification G.S.R. No. 132(E) dated 20.02.2020 has implemented a recommendation regarding restoration to normal pension after completion of fifteen years from the date of such commutation, in respect of those members who availed the benefit of commutation of pension under the erstwhile paragraph 12A of this Scheme, on or before the 25th day of September, 2008. However, no decision has been taken to increase the minimum pension under EPS, 1995 from Rs.1,000/- to Rs.2,000/- per month, as recommended by the High Empowered Monitoring Committee.
